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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**O.A. No. 546 OF 2024**

**In the matter of:**

**Suo Moto Cognizance News Item titled  
"Ludhiana PPCB report flags 54 dyeing units in Buddha  
Nallah's catchment" appearing in the Hindustan Times  
dated 25.04.2024.**

**O.A. No. 225 OF 2022**

**In the matter of:**

**Nitin Dhiman**

**.....Applicant**

**V/S**

**State of Punjab**

**.....Respondent**

 **Progress/Status Report in the form of affidavit by  
Jitendra Jorwal IAS, Deputy Commissioner,  
Ludhiana.**

**It is most respectfully showeth:**

- 1. That briefly submitted the Hon'ble National Green Tribunal is considering the issue of discharging of pollutants by dyeing units in Ludhiana and the performance of three Common**

Effluent Treatment Plants (CETPs) set up for the purpose of treating the effluent discharge of these units in the above-mentioned case in OA No. 225 of 2022 titled as Nitin Dhiman v/s State of Punjab and Others.

2. It is pertinent to mention here that the Hon'ble National Green Tribunal has also registered Original Application No. 546 of 2024 in exercise of its suo moto powers on the basis of news item titled "Ludhiana PPCB report flags 54 dyeing units in Budha Nallah's catchment" appearing in the Hindustan Times dated 25.04.2024. According to the report, about 54 dyeing units are not connected to the Common Effluent Treatment Plant due to geographical reasons and scale of the industries. After consideration of the matter, the Hon'ble Tribunal was pleased to pass an order dated 13.05.2024 in O.A NO. 546 of 2024 thereby issuing directions to list the matter in O.A No. 546 of 2024 along-with another matter being OA No. 225 of 2022 pending before the Hon'ble National Green Tribunal involving the same issue.
3. That the last hearing of the case was held on 27.11.2024, wherein the Hon'ble Tribunal held as under:

*7. Respondent No.12 (CPCB) is also directed to file the compliance report disclosing performance of CETPs and required actions to be taken by issuing*

*necessary directions under the Water (Prevention and Control) of Pollution, 1974 and the Air (Prevention and Control) of Pollution Act, 1981 or under Section of 5 of Environment (Protection) Act, 1986.*

*8. In view of the above, the State of Punjab, PPCB and Deputy Commissioner, Ludhiana are directed to file their further progress/status report at least one week before the next date of hearing.*

*9. List on 20.03.2025.*

4. That in compliance to the order dated 27.11.2024, it is humbly submitted that the respondent PPCB is the nodal agency to oversee compliance of the provisions of The Water (Prevention and Control of Pollution) Act, 1974.

5. That the undersigned has taken regular meetings with the officials of PPCB and Municipal Corporation, Ludhiana in compliance to orders dated 27.11.2024 wherein the Punjab Pollution Control Board has also issued directions vide letter no. 27258/M.A dated 24.12.2024 (**Attached as Annexures-R-1**) and to submit a status report.

6. Subsequently, reminders were issued via letter no. 7821-23/M.A dated 13.03.2025 to Senior Environmental Engineer, Environmental Engineer & Sub Divisional Engineer of Punjab Pollution Control Board, Ludhiana followed by meetings with concerned stakeholders for further compliance of directions issued by hon'ble NGT. **(Attached as Annexures R-2)**
7. That in compliance to the orders of Hon'ble National Green Tribunal, New Delhi that the report has been received from Punjab Pollution control board, Ludhiana vide letter no. R.O/LDH-I/245 dated 18-03-2025 in the performa desired by Hon'ble NGT vide order dated 27.11.2024 is enclosed herewith as **Annexure-R.**
8. It is humbly submitted that the policy of persuasion followed by the Board has led to the submission of actual proposal by the large scale as well as small scale dyeing and textile industrial units for conversion to the Zero Liquid Discharge Technology to the Board during the course of the personal hearing. Some units have closed the wet process, some units have been closed and some units have given proposal to shift their units so some other location with environmental compliances. A detailed status report has already been filed by PPCB in this regard before the Hon'ble NGT.

9. The status of 54 units, 11 are large scale units and 43 are small/medium scale textile and dyeing units as informed by the Board is given herein below:-

- Out of the 11 large scale units, 2 have already adopted ZLD system and rest of the units have given proposal to adopt ZLD process except one industry which has filed a petition before the Hon'ble Punjab and Haryana High court against the directions issued by the Board for sealing of the wet process. Two large scale units have closed the wet process. **(Attached as Annexure-A)**
- Out of 43 small / medium units, 03 units have adopted ZLD Technology, 1 unit has shifted to discharge onto land for plantation and 12 units have been either closed permanently or closed their wet process. Only 27 small / medium scale units are in existence at present which are having their own captive treatment plants in their premises and are being monitored by the Board. **(Attached as Annexure-B)**
- Environmental Compensation ranging from Rs. 3 lakh to Rs. 9 lakh has been imposed in proportionate to the violation of the environmental norms relating to discharge of treated industrial effluent into public sewer by invoking the provisions of Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974. Further direction has been issued to close their discharge outlets into Municipal sewer.
- Out of the 27 operational small scale scattered textile and dyeing units, 15 units have submitted proposal to the Board to adopt zero liquid discharge technology, 06 units have

submitted proposal to shift their units to some other locations with environmental compliances, 04 units have been issued directions by the Board for closure / sealing of the unit for wet process, 02 units have closed dyeing process on their own.

- That with the above actions in place, it could be concluded that the all the operational industries shall either soon convert into ZLD system in a time bound manner and thus shall reuse the treated effluent back in the process or shall shift to some other suitable location thereby disconnecting from sewer system and hence Buddha Nallah catchment. The Board officials have been directed to monitor strict progress in this regard and necessary instructions have also been issued to the industries to comply with the standards till complete installation of ZLD system.

10. It is humbly submitted that the undersigned has adhered to the instruction passed earlier by Hon'ble National Green Tribunal and has directed Punjab Pollution Control Board, Ludhiana take appropriate action as per the norms. That the reply/status report is hereby submitted in compliance with order dated 27.11.2024 for kind consideration and appropriate orders of the Hon'ble Tribunal. Any instructions passed by the Hon'ble Tribunal shall be complied in letter and spirit.

**Submitted by**



(Jitendra Jorwal, IAS)

District Magistrate, Ludhiana.

## Verification:-

Verified that the contents of para no.1 to 10 of the above reply are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.

Dated:- 18-03-2025

Place:- LUDHIANA



(Jitendra Jorwal, IAS)

District Magistrate, Ludhiana



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਨਿਰੀਖਣ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

Tel. 0161-4678789

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LIFE  
Lifestyle for Environment

email:ppcbco1@yahoo.com

No./R.O/LDH-I/...੩੫੫...

Dated ...੧੩/੩/੨੦੨੫

ਸੇਵਾ ਵਿਖੇ

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,  
ਲੁਧਿਆਣਾ

ਵਿਸ਼ਾ-

Staus report in the 1. Urgent compliance of order passed in original appliance no. 225of 2022 titled as Nitin Dhiman Vs State of Punjab & Ors with (IA no. 815/2023, IA no. 668/2023, IA No. 596/2023, IA No. 20/2023 & IA No. 21/2023.  
2. O.A. No. 546 of 2024 titled as Ludhiana PPCB Report flags 54 Dyeing units in Buddah Nallah's Catchment appearing in Hindustan Times dated 25-04-2024.

ਹਵਾਲਾ-

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਜੀ ਦਾ ਪੱਤਰ ਨੰ 7824-25 ਐਮ.ਏ ਮਿਤੀ 13.03.2025।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਜੀ ਵਲੋਂ ਮੰਗੀ ਗਈ ਐਨ.ਜੀ.ਟੀ. ਰੋਜ਼ ਦੇ ਸਬੰਧ ਵਿੱਚ ਗੱਡੀ ਗਈ ਕਾਰਵਾਈ ਦੀ ਤਾਜਾ ਸਥਿਤੀ ਦੀ ਸਟੇਟਸ ਰਿਪੋਰਟ ਦੀ ਕਾਪੀ ਨਾਲ ਨੱਥੀ ਹੈ।  
ਇਹ ਆਪ ਜੀ ਦੀ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ ਹੋ ਜੀ।

ਨੱਥੀ /ਉਕਤ ਚਿਨ੍ਹਸਾਰ

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ

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## STATUS OF LARGE SCATTERED DYEING UNITS

Sr. No	Name and address of the Industry	Present Status
1.	M/s Eveline International, GT road, Dhandari Kalan, Ludhiana.	<ul style="list-style-type: none"> <li>The industry has already adopted ZLD system</li> </ul>
2.	M/s Garg Acrylic Ltd, Industrial Area C Ludhiana.	<ul style="list-style-type: none"> <li>The industry has already installed ZLD system which is under trial.</li> <li>Environmental Compensation of Rs. 24,00,000 imposed by the Board and deposited by the industry for previous violations</li> </ul>
3.	M/s Vardhman PolytextLtd,D-295/1 Phase8Focalpoint,	<ul style="list-style-type: none"> <li>The industry has permanently closed its wet Process</li> </ul>
4.	M/s Venus Cotsyn India Ltd (Duke Fabrics India Limited), G.T. Road,Near Jalandhar Bye Pass, Ludhiana.	<ul style="list-style-type: none"> <li>The industry has permanently closed its wet Process</li> </ul>
5.	M/s Nahar Spinning Mills Ltd, (Dyeing unit) Dhandari Kalan, Ludhiana.	<ul style="list-style-type: none"> <li>The industry has submitted proposal for adoption of ZLD system by 31.12.2025.</li> <li>Environmental Compensation of Rs. 13,20,000 imposed and deposited by the Board for previous violations</li> </ul>
6.	M/s Oswal Wollenmill Ltd, GT Sherpur, Ludhiana.	<ul style="list-style-type: none"> <li>The industry has submitted proposal for adoption of ZLD system by 30.09.2025.</li> <li>Environmental Compensation of Rs. 13,20,000 imposed by the Board and deposited by the industry for previous violations</li> </ul>
7.	M/s Vardhman Spinning & General Mill, Chandigarh Road,Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted proposal for adoption of ZLD system by 31.12.2025.</li> <li>Environmental Compensation of Rs. 13,20,000 imposed by the Board and deposited by the industry for previous violations</li> </ul>
8.	M/s Vardhman Yarn and Thread Ltd, D- 295/2 phase 8 Focal point Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted proposal for adoption of ZLD system by 31.12.2025<sup>Page</sup></li> <li>Environmental Compensation of Rs. 13,20,000 imposed by the Board for previous violations</li> </ul>
9.	M/s Centex International Pvt. Ltd., Sua Road, Village Gobindgarh, Adj. Focal Point, Phase-VII, Ludhiana.	<ul style="list-style-type: none"> <li>The industry has submitted proposal for adoption of ZLD system by 30.09.2025.</li> <li>Environmental Compensation of Rs. 13,20,000 imposed by the Board and deposited by the industry for previous violations</li> </ul>
10.	M/s Mahaluxmi Processing House Pvt Ltd, C-231 phase 8 Focal Point Ludhiana.	<ul style="list-style-type: none"> <li>The industry has submitted proposal for adoption of ZLD system by 31.12.2025.</li> <li>Environmental Compensation of Rs. 13,20,000 imposed by the Board and deposited by the industry for previous violations</li> </ul>
11.	M/s Oriental Textile processing Co. Pvt Ltd, Samrala Chowk, Ludhiana	<ul style="list-style-type: none"> <li>Directions have been issued for sealing of wet process of the industry due to sealing of wet process.</li> <li>The industry has filed a petition before Hon'ble High Court regarding directions issued by the Board for sealing of wet process and disconnection of outlet into sewer</li> <li>Environmental Compensation of Rs. 13,20,000 imposed by the Board and deposited by the industry for previous violations</li> </ul>

**STATUS OF 43 SMALL SCALE DYEING SCATTERED UNITS OF  
LUDHIANA**

Sr. No	Name and address of the Industry	Present Status
1.	D.V Saharan & Sons, Plot No. 404, Industrial Area-A, Ludhiana	• The industry is permanently closed
2.	Golu International, 14- A, Industrial Area-A, Ludhiana	• The industry is permanently closed after directions issued for closure
3.	Capital Dyeing Company, 176, Industrial Area-A, Ludhiana	• The industry is permanently closed
4.	Pawan Lakshmi Processors, 35-36 B, Textile Colony, Industrial Area-A, Ludhiana	• The industry is permanently closed
5.	Oriental Knit fab Pvt. Ltd. 278, Industrial Area-A, Ludhiana	• The industry is permanently closed
6.	Sangam Dye House, H-8, Textile Colony Ludhiana	• The industry is permanently closed
7.	Swaastik Scientific Dyers D-4, Textile Colony, Industrial Area-A, Ludhiana	• The industry is permanently closed
8.	Dhir Processors & Traders, 123, Industrial Area-A, Ludhiana	• The industry is permanently closed
9.	M/s Nav Bharat Dyeing Works, Sardar Nagar, Rahon Road, Ludhiana	• The industry is permanently closed
10.	M/s B.S Dyers, Plot No. 7, Friends Industrial Estate, Opp Aarti Steels, Focal Point, Ludhiana	• The industry is permanently closed
11.	M/s KKK Mills D-40, Phase-5, Focal Point, Ludhiana	• The industry is permanently closed
12.	M/s Beas Scientific Dyers, New Shakti Nagar, G.T. Road, Ludhiana	• The industry is permanently closed
13.	M/s Jamail Army Store, St. No. 4, Iqbal Nagar, Tajpur Road, Ludhiana	• Industry adopted ZLD
14.	M/s Ram Dyeing, Near Radha Swami Satsang House, Tibba Road, Ludhiana.	• Industry adopted ZLD
15.	M/s Awon Processors, H No-176, Khasra No- 22//24, B-XXX-2618-2619/A, Moti Nagar,	• Industry adopted ZLD
16.	M/s Sahib Synthetics, G.T. Road, West, Ludhiana	• Industry made provisions for discharge of treated effluent onto land for plantation
17.	Azeez Fabrics Pvt. Ltd 251, Industrial Area-A, Ludhiana	• The industry has submitted proposal for adoption of ZLD system by 31.12.2025. • Environmental Compensation of Rs. 7 lakhs imposed by the Board and deposited for previous violations
18.	M/s Ishaan Enterprises Industrial Area-A, Ludhiana	• The industry has submitted proposal for adoption of ZLD system by 31.12.2025. • Environmental Compensation of Rs. 5 lakhs imposed by the Board and deposited for previous violations

19.	Jamna Dyeing & Finishing Mills, 2840, Industrial Area-A, Link Road, Opp Aman Dharam Kanda, Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted proposal for adoption of ZLD system by 31.12.2025.</li> <li>Environmental Compensation of Rs. 3 lakhs imposed by the Board and deposited for previous violations</li> </ul>
20.	National Scientific Dyers, 37, Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted proposal for adoption of ZLD system by 31.12.2025.</li> <li>Environmental Compensation of Rs. 5 lakhs imposed by the Board and deposited for previous violations</li> </ul>
21.	Natraj Scientific Dyers, Opp. Aman Dharam Kanda, Link Road Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted proposal for adoption of ZLD system by 31.12.2025.</li> <li>Environmental Compensation of Rs. 5 lakhs imposed by the Board and deposited for previous violations</li> </ul>
22.	Perfect Dyeing & Finishing Industries, 97-C, Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted proposal for adoption of ZLD system by 31.12.2025.</li> <li>Environmental Compensation of Rs. 5 lakhs imposed by the Board and deposited for previous violations</li> </ul>
23.	Pritam Sci. Dyers, 16-A, Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted proposal for adoption of ZLD system by 31.12.2025.</li> <li>Environmental Compensation of Rs. 5 lakhs imposed by the Board and deposited for previous violations</li> </ul>
24.	Punjabi Dyeing, 367, Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted proposal for adoption of ZLD system by 31.12.2025.</li> <li>Environmental Compensation of Rs. 5 lakhs imposed by the Board and deposited for previous violations</li> </ul>
25.	R.P. Processors, 848/11, Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted proposal for adoption of ZLD system by 31.12.2025.</li> <li>Environmental Compensation of Rs. 5 lakhs imposed by the Board and deposited for previous violations</li> </ul>
26.	Rajneesh Dyeing House, 16-B, Industrial Area-A (Extension), Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted proposal for adoption of ZLD system by 31.12.2025.</li> <li>Environmental Compensation of Rs. 3 lakhs imposed by the Board and deposited for previous violations</li> </ul>
27.	SunShine Dyeing Pvt. Ltd., 261, Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted proposal for adoption of ZLD system by 31.12.2025.</li> <li>Environmental Compensation of Rs. 7 lakhs imposed by the Board and deposited for previous violations</li> </ul>
28.	Om Processors Pvt. Ltd., K-3, Textile Colony, Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted proposal for adoption of ZLD system by 31.12.2025.</li> <li>Environmental Compensation of Rs. 9 lakhs imposed by the Board and deposited for previous violations</li> </ul>
29.	M/s Awon Printers, St. No. 3, Baba Gajja Jain Colony, Near Moti Nagar, Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted proposal for adoption of ZLD system by 31.12.2025.</li> <li>Environmental Compensation of Rs. 5 lakhs imposed by the Board and deposited for previous violations</li> </ul>
30.	M/s J.S Jain Dyeing Factory Plot no. 26/6/2, Near Moti Nagar, Bye Pass Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted proposal for adoption of ZLD system by 31.12.2025.</li> <li>Environmental Compensation of Rs. 5 lakhs imposed by the Board and deposited for previous violations</li> </ul>
31.	M/s Sagar Apparels, B-XXX-2586/87, Baba Gajja Jain Colony, Moti Nagar Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted proposal for adoption of ZLD system by 31.12.2025.</li> <li>Environmental Compensation of Rs. 5 lakhs imposed by the Board and deposited for previous violations</li> </ul>

32.	Madan Dyeing & Finishing Factory, J-1, Textile Colony, Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted proposal for shifting of the unit.</li> <li>Environmental Compensation of Rs. 5 lakhs imposed by the Board and deposited for previous violations</li> </ul>
33.	Rampal Sci. Dyers, 216, Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted proposal for shifting of the unit.</li> <li>Environmental Compensation of Rs. 3 lakhs imposed by the Board and deposited for previous violations</li> </ul>
34.	M/s H.C Dyeing Works, B-30, Plot No. 3595-96, Baba Deep Singh Nagar, Moti Nagar, Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted proposal for shifting of the unit.</li> <li>Environmental Compensation of Rs. 7 lakhs imposed by the Board and deposited for previous violations</li> </ul>
35.	M/s Malhotra Dyeing Kuldeep Nagar, Jalandhar Road, Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted proposal for shifting of the unit.</li> <li>Environmental Compensation of Rs. 9 lakhs imposed by the Board and deposited for previous violations</li> </ul>
36.	M/s Ramal Dyeing, Jalandhar Bye Pass, Opp. Shakti Nagar, Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted proposal for shifting of the unit.</li> <li>Environmental Compensation of Rs. 7 lakhs imposed by the Board and deposited for previous violations</li> </ul>
37.	M/s Sanjeev Dyeing Works, 1004/9, Circular Road, Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted proposal for shifting of the unit.</li> <li>Environmental Compensation of Rs. 7 lakhs imposed by the Board and deposited for previous violations</li> </ul>
38.	Adhi Enterprises, B-XXIII-2120/1, Textile Colony, Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>The industry has closed its dyeing Process</li> <li>Environmental Compensation of Rs. 3 lakhs imposed by the Board and deposited for previous violations</li> </ul>
39.	Bharat Jivan Dyeing Factory, 42, Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>The industry has closed its dyeing Process</li> <li>Environmental Compensation of Rs. 3 lakhs imposed by the Board for previous violations</li> </ul>
40.	Sewak Scientific Dyers, Plot No. 131/1, Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>Directions have been issued for sealing of wet process of the industry</li> <li>Environmental Compensation of Rs. 3 lakhs imposed by the Board for previous violations</li> </ul>
41.	M/s Ganesh Dyeing Mills, G.T. Road, Dhandari Kalan, Ludhiana.	<ul style="list-style-type: none"> <li>Directions have been issued for closure of the unit</li> <li>Environmental Compensation of Rs. 3 lakhs imposed by the Board for previous violations</li> </ul>
42.	M/s Sharan Woolen Mills Ltd, VPO Jugiana, GT road, Ludhiana	<ul style="list-style-type: none"> <li>Directions have been issued for sealing of wet process of the unit</li> <li>Environmental Compensation of Rs. 5 lakhs imposed by the Board and deposited for previous violations</li> </ul>
43.	B.K Wools, 236/5, Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>Directions have been issued for sealing of wet process of the industry</li> <li>Environmental Compensation of Rs. 3 lakhs imposed by the Board and deposited for previous violations</li> </ul>

**Note:- To show their firm commitment for installation of ZLD, the industries have produced before the Board the orders placed to respective vendors along with advance payment. These industries are likely to complete and commission ZLD by 31.12.2025**

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ਤਰੱਤ ਅਤਿ ਜਰੁਰੀ  
ਐਨ.ਜੀ.ਟੀ ਕੇਸ

ਅਗਲੀ ਮਿਤੀ-20.03.2025

## ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ

(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ,  
ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ।

ਨੰ- 27258/ਐਮ.ਏ

ਮਿਤੀ - 24-12-2024

ਵਿਸ਼ਾ- Compliance of NGT Order passed in Original Application No.225 of 2022 merged with O.A 546 of 2024.

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਵਿੱਚ ਮਿਤੀ 24-12-2024 ਨੂੰ ਸਮਾਂ 10.00 ਵਜੇ ਵੱਖ-ਵੱਖ ਐਨ.ਜੀ.ਟੀ ਕੇਸਾਂ ਦੇ ਸਬੰਧ ਵਿੱਚ ਮੀਟਿੰਗ ਕੀਤੀ ਗਈ ਸੀ ਜਿਸ ਵਿੱਚ ਉਨ੍ਹਾਂ ਵੱਲੋਂ ਜਾਰੀ ਇਸ ਨਿਰਦੇਸ਼ਾਂ ਦਿੱਤੇ ਗਏ ਸਨ ਕੇਸ ਸਬੰਧੀ ਮੌਜੂਦਾ ਸਟੇਟਸ ਰਿਪੋਰਟ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜੀ ਜਾਵੇ। ਇਸ ਮੀਟਿੰਗ ਵਿੱਚ ਚਾਜਰ ਹੋਏ ਆਪ ਦੇ ਅਧਿਕਾਰੀ ਵੱਲੋਂ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਦੇ ਧਿਆਣ ਵਿੱਚ ਲਿਖਾਵਾ ਗਿਆ ਕਿ ਇਹ ਕੇਸ ਮਾਨਯੋਗ ਓਐਲਮੈਨ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਦੀ ਸੁਣਵਾਈ ਅਧੀਨ ਹੈ।

ਇਸ ਲਈ ਉਕਤ ਮੀਟਿੰਗ ਵਿੱਚ ਹੋਏ ਹੁਕਮ ਅਨੁਸਾਰ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਵਾ ਹੈ ਕਿ ਮੌਜੂਦਾ ਕੇਸ ਸਬੰਧੀ ਸਟੇਟਸ ਰਿਪੋਰਟ ਤੁਰੰਤ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜੀ ਜਾਵੇ।

ਇਸ ਨੂੰ ਪਰਮ ਅਗੀਤ ਦਿੱਤੀ ਜਾਵੇ ਜੀ।

  
ਵਾ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ  
ਲੁਧਿਆਣਾ

ਫਿਲ ਅੰਕ ਨੰ-25259-60/ਐਮ.ਏ

ਮਿਤੀ -24-12-2024

ਇਸ ਦਾ ਉਤਾਰਾ ਪੀ.ਏ.ਟੂ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਅਤੇ ਸਟੈਨੇ ਟੂ ਏ.ਡੀ.ਸੀ ਲੁਧਿਆਣਾ ਨੂੰ ਅਫਸਰਾਨ ਸਾਹਿਬਾਨ ਦੀ ਸੂਚਨਾ ਦਿੱਤਾ।

  
ਵਾ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ  
ਲੁਧਿਆਣਾ

**Office of the Deputy Commissioner, Ludhiana  
(M.A Branch)**

To

Environmental Engineer  
Punjab Pollution Control Board, Ludhiana.

No.- 27258/M.A

Dated- 24-12-2024

**Subject- Compliance of NGT order passed in Original Application No. 225 of 2022 merged with O.A. No. 546 of 2024.**

With Reference to subject cited above, a meeting was held under the chairmanship of Hon'ble Deputy Commissioner, Ludhiana at their office on 24-12-2024 at 10.00 a.m. regarding various NGT cases in which the current status report regarding various NGT cases are to submitted in this office. It was brought to the notice of Hon'ble Deputy Commissioner, Ludhiana by the officer of your department present in this meeting that this case is under the hearing of Hon'ble Chairman, Punjab Pollution Control Board.

Therefore, as per the directions given in the said meeting, you are hereby requested to immediately submit the Status Report related to the present case to this office..

This matter may be treated with utmost urgency.

-Sd-

For:Deputy Commissioner  
Ludhiana

Endst No.- 25259-60/M.A

Dated- 24-12-2024

A copy of this is forwarded to PA to Deputy Commissioner and Steno to Additional Deputy Commissioner (G), Ludhiana for information and necessary action.

-Sd-

For: Deputy Commissioner  
Ludhiana

**True Translation**



ਜਾਚ ਪੱਤਰ ਨੰਬਰ-6  
ਅਗਲੀ ਮਿਤੀ-20-03-2025

ਤੁਰੰਤ/ਅਤੀ ਜਰੂਰੀ  
ਐਨ.ਜੀ.ਟੀ ਕੇਸ

### ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ

(ਐਮ.ਏ ਸਾਖਾ)

ਸੇਵਾ ਵਿਖੇ,

1. ਸੀਨੀਅਰ ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ।
2. ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ।
3. ਐਸ.ਡੀ.ਓ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ।

ਨੰ- 7821-23 /ਐਮ.ਏ ਮਿਤੀ - 13/03/25.

ਦਿਸਾ-

1. Urgent Compliance of order passed in Original Application No. 225 of 2022 titled as Nitin Dhiman Vs State of Punjab & Ors with (IA No. 815/2023, IA No. 668/2023, IA No. 596/2023, IA No. 20/2023 & IA No. 21/2023.
2. O.A. No. 546 of 2024 titled as Ludhiana PPCB Report flags 54 Dyeing units in Buddhan Nallah's Catchment appearing in Hindustan Times dated 25-04-2024.

ਹਵਾਲਾ-

ਆਪ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 924 ਮਿਤੀ 20-01-2024, 6544 ਮਿਤੀ 26-11-2024 ਅਤੇ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 27258/ਐਮ.ਏ ਮਿਤੀ 24-12-2024, ਪੱਤਰ ਨੰਬਰ 2857/ਐਮ.ਏ ਮਿਤੀ 30-01-2025, ਪੱਤਰ ਨੰਬਰ- 2335-45/ਐਮ.ਏ ਮਿਤੀ 04-02-2025, ਪੱਤਰ ਨੰਬਰ 3943-49/ਐਮ.ਏ ਮਿਤੀ 10-02-2025, ਪੱਤਰ ਨੰਬਰ 4330/ਐਮ.ਏ ਮਿਤੀ 14-02-2025, ਪੱਤਰ ਨੰਬਰ 6610,18 /ਐਮ.ਏ ਮਿਤੀ 28-02-2025 ਅਤੇ ਪੱਤਰ ਨੰਬਰ 7491-93/ਐਮ.ਏ ਮਿਤੀ 12-03-2025 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਰਾਹੀਂ ਆਪ ਜੀ ਨੂੰ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਦੇ ਹੁਕਮਾਂ ਮਿਤੀ 27-11-2024 ਦੀ ਪਾਲਣਾ ਕਰਦੇ ਹੋਏ ਮਾਨਯੋਗ ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ(ਜ), ਲੁਧਿਆਣਾ ਜੀ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਹੇਠੀ ਮੀਟਿੰਗ ਮਿਤੀ 12-03-2025 ਵਿੱਚ ਉਨ੍ਹਾਂ ਵੱਲੋਂ ਦਿਸ਼ਾ-ਨਿਰਦੇਸ਼ਾਂ ਦਿੱਤੇ ਗਏ ਸਨ। ਇਸ ਮੀਟਿੰਗ ਵਿੱਚ ਰਾਜਰ ਹੋਏ ਆਪ ਦੇ ਦਫਤਰ ਦੇ ਅਧਿਕਾਰੀ ਵੱਲੋਂ ਧਿਆਣ ਵਿੱਚ ਲਿਆਂਦਾ ਗਿਆ ਕੇਸ ਦਾ ਜਵਾਬਦਾਰਾ Status Report ਦੇ ਰੂਪ ਵਿੱਚ ਲਾਅ ਅਦਸਰ, ਪਟਿਆਲਾ ਕੋਲ ਵੈਟ ਕਰਵਾਉਣ ਲਈ ਦਿੱਤਾ ਹੋਇਆ ਹੈ। ਪਰੰਤੂ ਕਾਫੀ ਸਮਾਂ ਬੀਤ ਜਾਣ ਉਪਰੰਤ ਵੀ ਜਵਾਬਦਾਰਾ ਇਸ ਦਫਤਰ ਵਿੱਚ ਪ੍ਰਾਪਤ ਨਾ ਹੋਇਆ ਹੈ।

ਮਾਨਯੋਗ ਅਦਾਲਤ ਵੱਲੋਂ ਉਕਤ ਕੇਸ ਦੀ ਅਗਲੀ ਪੇਸ਼ੀ ਮਿਤੀ 20-03-2025 ਨਿਸ਼ਚਿਤ ਕੀਤੀ ਗਈ ਹੈ। ਇਸ ਲਈ ਆਪ ਨੂੰ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰਾਂ ਦੀ ਲਗਾਤਾਰਤਾ ਦੀ ਕਾਪੀ ਭੇਜ ਕੇ ਮੁੜ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਲੋੜੀਂਦੀ ਰਿਪੋਰਟ ਜਵਾਬਦਾਰੀ ਦੇ ਰੂਪ ਵਿੱਚ ਬਿਨਾਂ ਕਿਸੀ ਦੇਰੀ ਦੇ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣੀ ਯਕੀਨੀ ਬਣਾਈ ਜਾਵੇ। ਜੇਕਰ ਮਾਨਯੋਗ ਅਦਾਲਤ ਵੱਲੋਂ ਲੋੜੀਂਦੀ ਰਿਪੋਰਟ ਸਮੇਂ ਸਿਰ ਨਾ ਭੇਜਣ ਤੇ ਕੋਈ ਇਤਰਾਜ਼ ਲਗਾਇਆ ਜਾਂਦਾ ਹੈ ਤਾਂ ਇਸਦੀ ਨਿਰੋਲ ਜ਼ਿੰਮੇਵਾਰੀ ਆਪ ਦੇ ਚਿਠਾਗ ਦੀ ਹੋਵੇਗੀ।

ਇਸ ਨੂੰ ਪਰਮ ਅਗ਼ੀਰ ਦਿੱਤੀ ਜਾਵੇ ਜੀ।

  
ਸੁਪਰਡੈਂਟ-ਗ੍ਰੇਡ2(ਮਾਲ)  
ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,  
ਲੁਧਿਆਣਾ।

ਨੰ- 7821-25 /ਐਮ.ਏ

ਮਿਤੀ - 13/03/25.

ਇਸ ਦਾ ਇੱਕ ਕ੍ਰਿਤਾਰ ਪੀ.ਏ. ਟੂ ਡੀ.ਸੀ ਅਤੇ ਸਟੈਨੋ ਟੂ ਏ.ਡੀ.ਸੀ(ਜ), ਲੁਧਿਆਣਾ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

  
ਸੁਪਰਡੈਂਟ-ਗ੍ਰੇਡ2(ਮਾਲ)  
ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,  
ਲੁਧਿਆਣਾ।

**Office of the Deputy Commissioner, Ludhiana**  
(M.A Branch)

To

1. Senior Environmental Engineer, Punjab Pollution Control Board, Ludhiana.
2. Environmental Engineer, Punjab Pollution Control Board, Ludhiana.
3. S.D.O, Punjab Pollution Control Board, Ludhiana.

No.- 7821-23/M.A

Dated- 13-03-2025

**Subject-** Status report in the 1. Urgent Compliance of order passed in Original Application No. 225 of 2022 titled as Nitin Dhiman Vs State of Punjab & Ors with (IA No. 815/2023, IA No. 668/2023, IA No. 596/2023, IA No. 20/2023 & IA No. 21/2023.  
2. O.A. No. 546 of 2024 titled as Ludhiana PPCB Report flags 54 Dyeing units in Buddah Nallah's Catchment appearing in Hindustan Times dated 25-04-2024.

**Ref-** Your office letters No. 924 dated 20-01-2024, No. 6544 dated 26-11-2024, and this office letters No. 27258/M.A dated 24-12-2024, No. 2857/M.A dated 30-01-2025, No. 2335-45/M.A dated 04-02-2025, No. 3943-49/M.A dated 10-02-2025, No. 4330/M.A dated 14-02-2025, No. 6610,18/M.A dated 28-02-2025 and No. 7491-93/M.A dated 12-03-2025.

With reference to the above subject and correspondence, in compliance with the Hon'ble NGT orders dated 27-11-2024, directions were given by the Hon'ble Additional Deputy Commissioner (G), Ludhiana, during the meeting held on 12-03-2025 under his chairmanship. During this meeting, the officer from your office informed that the reply of the case had been submitted in the form of a Status Report to the Law Officer, Patiala, for vetting. However, despite a considerable time having passed, the replies have not yet been received by this office.

The Hon'ble Court has scheduled the next hearing of the said case on 20-03-2025. Therefore, by enclosing a copy of the reference letters in continuation, you are once again requested to ensure that the required report, in the form of a reply, is submitted to this office without any delay. In case the Hon'ble Court raises any objection due to the non-submission of the required report within the stipulated time, the entire responsibility shall rest with your department,

This matter may be treated with utmost urgency.

-Sd-

Superintendent Grade-II (Revenue)  
Office of the Deputy Commissioner,  
Ludhiana

Endst No.- 7824-25/M.A

Dated- 13-03-2025

A copy of this is forwarded to PA to Deputy Commissioner and Steno to Additional Deputy Commissioner (J), Ludhiana for information and necessary action.

Sd/-

Superintendent Grade-II (Revenue)  
Office of the Deputy Commissioner,  
Ludhiana

**True Translation**